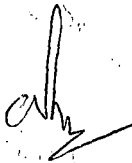

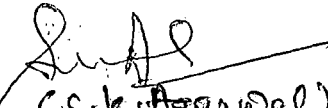


C. A. T. Bench, Jaipur

Date of Order	Orders
<p>5-2-2001</p> <p><i>No. intimations regarding Distt notices 2/2001</i></p>	<p>None present for the applicant - Await service. May be listed for admission on 20-2-2001.</p> <p align="right">  (N. P. NAWANI) ADMINISTRATIVE MEMBER </p>
<p>20-2-2001</p>	<p>None None</p> <p> Counsel Counsel Agent Counsel Counsel Put Adm 4-4-2001 By Order Court Officer </p>
<p>4-4-2001</p> <p><i>(08) serials C.A. No. 9000/9 Date 19.4.2001</i></p>	<p>None for the applicant even in the second round.</p> <p>It appears that none is was appeared on behalf of the applicant on 20.2.2001 and even today when the O.A. was listed for admission. It appears that the applicant has lost his interest in this O.A. therefore the O.A. is dismissed in default for nonprosecution on the part of the applicant.</p> <p align="center">  (N. P. Nawani) M(A) </p> <p align="right">  (S. K. Agarwal) M(S) </p>